

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-111

(IB)-718(PB)/2018
New IA/1921/2024

IN THE MATTER OF:

Punjab National Bank

Vs.

Dynamic Shells (India) Pvt. Ltd.

....Applicant

....Respondent

SECTION

U/s 7 IBC Liq.

Order delivered on 24.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/1921/2024:-

This is the 19th Progress Report filed by the Liquidator in terms of Regulation 5 and 15 of the IBBI (Liquidation Process) Regulations, 2016 for the quarter ended on 31.03.2024. Heard the submissions made by Ld. Counsel on behalf of Liquidator. The Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions. With these observations, the present application i.e. New IA/1921/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)